various libraries in India those publications for the assistance of persons ntending to start industries of the ypes referred to in those publicaions?

THE MINISTER FOR COMMERCE AND I N D U S T R Y (SHRI T. T. KRISHNAMACHARI): (a) Yes.

(b) It is for the libraries in India to procure copies of these publications themselves; but to assist persons interested in starting industries, Government have arranged to obtain some copies, 1,475 of which, covering 173 different types of industries, have already been distributed to private industry.

CHAMPION REEF GOLD-MINES OF KOLAR GOLD-FIELDS

*107. SHRI B. V. KAKKILAYA : Will the Minister for LABOUR be pleased to state :

(a) whether Government are aware that the workers of the Champion Reef Gold-Mines of Kolar Gold-Fields have gone on strike over the issue of bonus for the year 1950-51; and

(b) what steps, if any, Government have taken to settle the dispute?

THE MINISTER FOR LABOUR (SHRI V. V. GIRI): (a) As far as Government are aware, the workers have not gone on strike though they have threatened to do so.

(b) Government have decided to refer the dispute to an Industrial Tribunal for adjudication and orders will issue shortly.

STRIKE IN HIMGIRI RAMPUR COLLIERY

*108. SHRI B. RATH: Will the Minister for LABOUR be pleased to State:

(a) whether there has been a strike in the Himgiri Rampur Colliery for the last one month; and

. .

(b) what steps, if any, been taken by Government for adjudication of the dispute?

THE MINISTER FOR LABOUR (SHRI V. V. GIRI) : (a) The workers of the Himgiri Colliery went on strike on the 16th June but called it off on the 18th July 1952.

(b) The demands of the union were:

(*i*) The agreement made before the Conciliation Board on 22nd December 1951 should be brought into force immediately.

(ii) The existing wages should be raised with retrospective effect.

(*iii*) Cancellation of suspension orders passed on 14 workers and their reinstatement. Full pay for period of suspension should be given.

(iv) Pit No. 9 should be worked out fully.

(v) Punjabi gangs should be dismissed immediately.

The Conciliation Officer, Cuttack who held conciliation proceedings on the 5th June 1952 secured agreement on all points except items (ii) and (iii). The Regional Labour Commissioner, Dhanbad, has been asked to look into the remaining two items. His report is awaited. A decision on the question whether the dispute will be referred to adjudication will be taken after considering his report.

SHRI B. RATH : May I know how many times the Regional Labour Commissioner visited this place during the period of the strike?

SHRI V. V. GIRI : Notice.

SHRI B. RATH : Did the Regional Labour Commissioner ever attempt to bring about a settlement during the period of the strike?

SHRI V. V. GIRI : I take it that it is so.

SHRI V. V. GIRI : I am not sure about the information

SHRI B. RATH : May I know whether all the 14 workers who were suspended have been taken back?

SHRI V. V. GIRI : This relates to item No. (iii). It is being investigated. If the Regional Labour Commissioner is unsuccessful, we will consider taking up the matter to adjudication.

SHRI B. RATH : Is it a fact that the strike was precipitated because the Manager of the colliery incited some of the persons under his control to beat the Union workers ?

SHRI V. V. GIRI : I will check that information.

USE OF SPECIAL PLANE BY MINISTERS

*108A. SHRI C. G. K. REDDY : Will the Minister for PRODUCTION be pleased to state:

(a) whether the Ministers for Production and Planning travelled recently by a special plane to and from Visakhapatnam in connection with the launching of a ship ;

(b) whether the plane was chartered or Government-owned ;

(c) if it was chartered what is the amount to be paid;

(d) if Government-owned, what is the cost incurred on the journeys referred to above, inclusive of all ch⁻rges;

(e) what would be the cost for a similar trip by a service plane; and

(f) what was the time saved by travelling in a special plane, instead of in a service plane?

THE DEPUTY MINISTER 1 WORKS, HOUSING AND SUPPI (SHRI S. N. BURAGOHAIN) : (a) Y the Minister for Production travel by a special plane from Delhi Visakhapatnam and back and the Min ter for Planning travelled in the sa: plane from Delhi to Visakhapatna and then to Hyderabad.

(b) The plane was chartered by t Hindusthan Shipyard Ltd.

(c) Rs. 7,200 was paid by the Hi dusthan Shipyard Ltd.

(d) Does not arise.

(e) There is no direct air servi from Delhi to Visakhapatnam. The cost of a similar trip by schedule flight, for the same number of person would be Rs. 7,900 via Calcutta ar Rs. 7,200 via Madras.

(f) About three days.

SHRI C. G. K. REDDY: Is it not a fact that, if one were to leave Dell this evening, one would be in Vise khapatnam tomorrow morning at 1 a.m.?

SHRI S. N. BURAGOHAIN : It a depends upon the date on which h leaves Delhi. I might inform th House and the hon. Member tha flights from Madras to Visakhapatnar or from Calcutta to Visakhapatnar are not available every day. It is onl on four days in the week that flight are available. In this particular case the ship was to be launched on the 9th July and there was no flight available on that day. There was none on the next day also.

SHRI C. G. K. REDDY : Am I to understand from the hon. Minister's answer to (e) that if the two Ministers had travelled by a service plane, it would have cost the Government Rs. 7,900, Rs. 700 more than a chartered plane?

SHRI S. N. BURAGOHAIN : What I said was that if the same number of persons had gone in a scheduled flight, it would have cost that amount of money.